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Date: 20/10/2025

# Pathumma and Others Vs State of Kerala and Others <BR>K.M. Kunhahammad and Others Vs State of Kerala and Others

## Civil Appeal No"s. 420 (N) and 442 to 445 of 1973

Court: Supreme Court of India

Date of Decision: Jan. 16, 1978

#### **Acts Referred:**

Civil Procedure Code, 1908 (CPC) â€" Order 21 Rule 72, 65#Constitution of India, 1950 â€" Article 14, 19(1), 19(5), 31#Kerala Agriculturists Debt Relief Act, 1970 â€" Section 20, 20(2), 20(3), 20(6)#Specific Relief Act â€" Section 27(b)

Citation: AIR 1978 SC 771: (1978) 2 SCC 1: (1978) 2 SCR 537

Hon'ble Judges: M. Hameedullah Beg, C.J; V. R. Krishna Iyer, J; V. D. Tulzapurkar, J; S.

Murtaza Fazal Ali, J; P. N. Shingal, J; P. N. Bhagwati, J; Jaswant Singh, J

Bench: Full Bench

Advocate: T.S. Krishnamoorthy Iyer, S.B. Saharya, K. Ram Kumar and V.B. Saharya, for the

Appellant;

Final Decision: Dismissed

### **Judgement**

#### Fazal Ali, J.

These appeals by certificate granted by the High Court of Kerala involve a common question of law containing a challenge to

the constitutionality of the Kerala Agriculturists" Debt Relief Act, 1970 (Act II of 1970) (hereinafter referred to in short as the Act). The appellants

have assailed particularly Section 20 of the Act which entitles the debtors to recover the properties sold to purchasers in execution of a decree

passed in liquidating the debt owed by the agriculturists.

- 2. As the five appeals involve common questions of law we propose to decide them by one common judgment.
- 3. Section 20 of the Act was assailed before the High Court on three grounds, namely.
- 1. That the Act was beyond the legislative competence of the State legislature and did not fall within entry 30 of the State List.;

2. That the provisions of Section 20 and the sub-sections thereof were violative of Article 19(1)(f) of the Constitution of India inasmuch as they

sought to deprive the appellants of their right to hold property;

3. That Sub-sections 3 and 6 of Section 20 of the Act were violative of Article 14 of the Constitution of India inasmuch as the stranger decree-

holder was selected for hostile discrimination whereas a bona fide alienee who stood on the same footing as the stranger decree-holder was

exempted from the operation of the Act.

4. Mr. Krishnamoorty Iyer, learned Counsel for the appellants ha not pressed point No. 1 relating to the legislative competence - of the legislature

and has fairly conceded that in view of the decision of this Court in the case of 280658 the constitutionality of the Maharashtra Debt Relief Act

1976 which contained similar or rather harsher provisions as the Ac was upheld by this Court. In these circumstances, it will not b necessary for us

to examine this question any further.

5. Before however taking up the other two points raised by counsel for the appellants which were pressed before us in this Court it may b

necessary to set out the approach which a Court has to make and the principles by which it has to be guided in such matters. [Courts In terpret the

constitutional provisions against the social setting of the country so as to show a complete consciousness and deep awareness of the growing

requirements of the society, the increasing needs of the nation, the burning problems of the day and the complex issues facing the people which the

legislature in its wisdom, through beneficial legislation, seeks to solve. The judicial approach should be dynamic rather than static, pragmatic and

not pedantic and elastic rather than rigid. It must take into consideration the changing trends of economic thought, the temper of the times and the

living aspirations and feeling of the people. This Court while acting as a sentinel on the quivive to protect fundamental rights quaranteed to the

citizens of the country must try to strike a just balance between the fundamental rights and the larger and broader interests of society, so that when

such right clashes with the larger interest of the country it must yield to the latter. Emphasising the role of Courts in such matters this Court in the

case of 279565 observed as follows:-

where the legislature fulfils its purpose and enacts laws, which in its wisdom, is considered necessary for the solution of what after all is a very

human problem the tests of ""reasonableness"" have to be viewed in the context of the issues which faced the legislature. In the construction of such

laws and particularly in judging of their validity the Courts have necessarily to approach it from the point of view of furthering the social interest

which it is the purpose of the legislation to promote, for the Courts are not, in these matters, functioning as it were in vacuo, but as parts of a

society which is trying, by enacted law, to solve its problems and achieve social concord and peaceful adjustment and thus furthering the moral and

material progress of the community as a whole.

6. It is obvious that the legislature is in the best position to understand and appreciate the needs of the people as enjoined by the Constitution to

bring about social reforms for the upliftment of the backward and the weaker sections of the society and for the improvement of the lot of poor

people. The Court will, therefore, interfere in this process only when the statute is clearly violative of the right conferred on the citizen under Part III

of the Constitution or when the Act is beyond the legislative competence of the legislature or such other grounds. It is for this reason that the

Courts have recognised that there is always a presumption in favour of the constitutionality of a statute and the onus to prove its invalidity lies on

the party which assails the same. In the case of 281327 while adverting to this aspect Das, C.J. as he then was, speaking for the Court observed

as follows :--

The pronouncement of this Court further establish, amongst other things, that there is always a presumption in favour of the constitutionality of an

enactment and that the burden is upon him, who attacks it, to show that there has been a clear violation of the constitutional principles. The Courts,

it is accepted, must presume that the legislature understands and correctly appreciates the needs of its own people, that its laws are directed to

problems made manifest by experience and that its discriminations are based on adequate grounds.

It is in the light of these principles that we have to approach the impact of the Act on the fundamental rights of the citizen conferred on him by Part

III of the Constitution.

7. The first plank of argument by learned Counsel for the appellants is that the Act was violative of Article 19(1)(f). of the Constitution inasmuch as

it takes away the right to hold property as guaranteed by Article 19(1)(f). Article 19(1)(f) may be extracted thus :-

All citizens shall have the right

(f) to acquire, hold and dispose of property.

It was contended that in the present case the appellants had acquired valid title to the property after having purchased it at the auction sale in

execution of a decree against the debtOrs. After the sale the properties vested in the appellants and the law which invaded their right to hold the

property was clearly violative of Article 19(1)(f) of the Constitution. There can be no doubt that Article 19 guarantees all the seven freedoms to the

citizen of the country including the right to hold, acquire and dispose of property. It must, however, be remembered that Article 19 confers an

absolute and unconditional right which is subject only to reasonable restrictions to be placed by Parliament or the legislature in public interest.

Clause (5) of Article 19 runs thus:

Nothing in Sub-clauses (d), (e) and (f) of the. said clause shall effect the operation of any existing law in so far as it imposes, or prevent the state

from making any law imposing, reasonable restrictions on the exercise of any of the rights conferred by the said sub-clauses either in the interests of

the general public or for the protection of the interests of any Scheduled Tribe.

- 8. A perusal of this clause manifestly reveals that the right conferred by Article 19(1)(f) is conditioned by the various factors mentioned in Clause
- (5). The Constitution permits reasonable restrictions to be placed on the right in the interest of the general public or for the protection of the interest

of any Scheduled Tribe. The State in the instant case claims protection under Clause (5) by submitting that the provisions contained in the Act

amount to reasonable restrictions for the general good of an important part of the community, namely, the poor agriculturist debtOrs. The object of

the Act, according to the State, is to remove agricultural indebtedness and thereby to eradicate one of the important causes of poverty in this

country. Such an object is undoubtedly in public interest, and, therefore, the restriction contained in the Act must be presumed to be a reasonable

restriction. This Court has considered this question on several occasions during the last 21/2 decades and has laid down several tests guidelines to

indicate what in a particular circumstance can be regarded as a reasonable restriction. One of the tests laid down by this Court is that, in judging

the reasonableness of the restrictions imposed by Clause (5) of Article 19, the Court has to bear in mind the Directive Principles of State Policy. It

will be seen that Article 38 contains a clear directive to the State to promote the welfare of the people by securing and protecting as effectively as

possible a social order in which justice, social, economic and political shall inform all the institutions of national life. Article 39(b) contains a

direction to secure that the ownership and control of the material resources of the community are so distributed as best to subserve the common

good. Indisputably, the object of the Act is to eradicate rural indebtedness and thereby to secure the common good of people living in abject

poverty. The object, therefore, clearly fulfils the directive laid down in Articles 38 and 39(b) of the Constitution as referred to above.

9. In fact in the case of 272997 all the Judges constituting the Bench have with one voice given the Directive Principles contained in the

Constitution a place of honour. Hegde and Mukherjea. JJ. as they then were have said that the fundamental rights and the Directive Principles

constitute the ""conscience" of our Constitution. The purpose of the Directive Principles is to fix certain socio and economic goals for immediate

attainment by bringing about a non-violent social revolution. Chandrachud, J. observed that our Constitution aims at bringing about a synthesis

between "Fundamental Rights" and the "Directive Principles of State Policy" by giving to the former a place of pride and to the latter a place of

permanence.

10. In a latter case 292539 one of us (Fazal Ali, J.) after analysing the Judgment delivered by all the Judges in the kesvananda Bharati's case

(supra) on the importance of the Directive Principles observed as follows:

In view of the principles adumbrated by this Court it is clear that the Directive Principles form the fundamental feature and the social conscience of

the Constitution and the Constitution enjoins upon the State to implement these directive principles. The directives thus provide the policy, the

guidelines and the end of socio-economic freedom of Articles 14 and 16 are the means to implement the policy to achieve the ends sought to be

promoted by the directive principles. So far as the courts are concerned where there is no apparent inconsistency between the directive principles

contained in Part III, which in fact supplement each other, there is no difficulty in putting a harmonious construction, which advances the object of

the Constitution. Once this basic fact is kept in mind, the interpretation of Articles 14 and 16 and their scope and ambit become as clear as day.

11. In the case of The State of Bombay v. R.M.D. Chamarbaugwala [1957] S.C.R. 874 at 921 this Court while stressing the importance of

directive principles contained in the Constitution observed as follows:

The avowed purpose of our Constitution is to create a welfare State. The directive principles of State policy set forth in Part IV of our Constitution

enjoin upon the State the duty to strive to promote the welfare of the people by securing and protecting, as effectively as it may, a social order in

which justice, social, economic and political, shall inform all the institutions of the national life

12. In the Case of Fatehchand Himmatlal and Ors. v. State of Maharashtra etc. (supra) the Constitution Bench of this Court observed as follows:

Incorporation of Directive Principles of State Policy casting the high duty upon the State to strive to promote the welfare of the people by securing

and protecting as effectively as it may, a social order in which justice-social, economic and political-shall inform all the institutions of the national

life, is not idle print but command to action. We can never forget, except at our peril, that the Constitution obligates the State to ensure an

adequate means of livelihood to its citizens and to see that the health and strength of workers, men and women, are not abused, that exploitation,

moral and material, shall be extradited. In short, State action defending the weaker sections from social injustice and all forms of exploitation and

raising the standard of living of the people, necessarily imply that economic activities, attired as trade or business or commerce, can be de-

recognised as trade or business.

13. In the instant case, therefore, we are not able to see any conflict between the directive principles contained in Article 38 and 39(b) and the

restrictions placed by the Act. In the case of 281984 this Court observed as follows :-

In judging the reasonableness of the restrictions imposed by the Act, one has to bear in mind the directive principles of State policy set forth in

Article 47 of the Constitution.

14. Another test which has been laid down by this Court is that restrictions must not be arbitrary or of an excessive nature so as to go beyond the

requirement of the interest of the general public. In the case of Chintaman Rao v. The State of Madhya Pradesh [1956] S.C.R. 759 at 763 this

Court observed as follows:-

The phrase "reasonable restriction" connotes that the limitation imposed on a person in enjoyment of the right should not be arbitrary or of an

excessive nature, beyond what is required in the interests of the public. The word "reasonable" implies intelligent care and deliberation, that is, the

choice of a course which reason dictates. Legislation which arbitrarily or excessively invades the right cannot be said to contain the quality of

reasonableness and unless it strikes a proper balance between the freedom guaranteed in Article 19(1)(g) and the social control permitted by

Clause (6) of Article 19, it must be held to be wanting in that quality.

15. What is required is that the legislature takes intelligent care and deliberation in choosing a course which is dictated by reason and good

conscience so as to strike a just balance between the freedom contained in Article 19(1) and the social control permitted by Clauses (5) and (6) of

Article 19. This view, was reiterated in the case of 281243

16. It has also been pointed out by this Court that in order to judge the quality of the reasonableness no abstract or general pattern or a fixed

principle can be laid down so as to be of universal application and the same will have to vary from case to case and with regard to changing

conditions, the value of human life, social philosophy of the Constitution, prevailing conditions and the surrounding circumstances all of which must

enter into the judicial verdict. In other words, the position is that the Court has to make not a rigid or dogmatic but an elastic and pragmatic

approach to the facts of the case and to take an over-all view of all the circumstances, factors and issues facing the situation. In the case of State of

Madras v. V.G. Row [1952] S.C.R. 597 the Court observed as follows :-

It is important in this context to bear in mind that the test of reasonableness, wherever prescribed, should be applied to each individual statute

impugned, and no abstract standard, or general pattern, of reasonableness can be laid down as applicable to all cases. The nature of the right

alleged to have been infringed, the underlying purpose of the restrictions imposed, the extent and urgency of the evil sought to be remedied thereby,

the disproportion of the imposition, the prevailing conditions at the time, should all enter into the judicial verdict. In evaluating such elusive factors

and forming their own conception of what is reasonable, in all the circumstances of a given case, it is inevitable that the special philosophy and the

scale of values of the judges participating in the decision should play an important part.

17. This view was endorsed in the case of Mohd.. Hanif Quareshi and Ors. v. The State of Bihar where this Court observed as follows:

Quite obviously it is left to the court, in case of dispute, to determine the reasonableness of the restrictions imposed by the law. In determining that

question the court, we conceive, cannot proceed on a general notion of what in reasonable in the abstract or even on a consideration of what is

reasonable from the point of view of the person or persons on whom the restrictions are imposed.

18. Similarly in the case of The Lord Krishna Sugar Mills Ltd. and Anr. v. The Union of India and Anr. [1952] S.C.R. 597 the Court observed

that the Court in judging the reasonableness of a law, will necessarily see, not only the surrounding circumstances but all contemporaneous

legislation passed as part of a single scheme.

19. To the same effect is another decision of this Court in the case of 282191 where this Court observed as follows:

There must, therefore, be harmonious balancing between the fundamental rights declared by Article 19(1) and the social control permitted by

Article 19(5). It is implicit in the nature of restrictions that no inflexible standard can be laid down each case must be decided on its facts.

20. In the case of Jyoti Pershad v. The Administrator for the Union Territory of Delhi (supra) at 147 Ayyangar, J. speaking for the Court observed

as follows:

The criteria for determining the degree of restriction on the right to hold property which would be considered reasonable, are by no means fixed or

static, but must obviously vary from age to age and be related to the adjustments necessary to solve the problems which communities face from

time to time.

21. The fourth test which has been laid down by this Court to judge the reasonableness of a restriction is to examine the nature and extent, the

purport and content of the right, nature of the evil sought to be remedied by the statute, the ratio of harm caused to the citizen and the benefit to be

conferred on the person or the community for whose benefit the legislation is passed, urgency of the evil and necessity to rectify the same. In short,

a just balance has to be struck between the restriction imposed and the social control envisaged by Clause (6) of Article 19. In the case of 280688

this Court observed as follows;

In applying the test of reasonableness, the Court has to consider the question in the background of the facts and circumstances under which order

was made, taking into account the nature of the evil that was sought to be remedied by such law, the ratio of the harm caused to individual citizens

by the proposed remedy, to the beneficial effect reasonably expected to result to the general public. It will also be necessary to consider in that

connection whether the restraint caused by the law is more than was necessary in the interests of the general public.

22. In the case of Bachan Singh and Ors. v. State of Punjab and Ors. [1971] 1 S.C.C. 713 at 718 this Court observed as follows :

The Court has in no uncertain terms laid down the test for ascertaining reasonableness of the restriction on the rights guaranteed under Article 19 to

be determined by a reference to the nature of the right said to have been infringed, the purpose of the restrictions sought to be imposed, the

urgency of the evil and the necessity to rectify or remedy it all of which has to be balanced with the Social Welfare or Social purpose sought to be

achieved. The right of the individual has therefore to be sublimated to the larger interest of the general public.

23. The fifth test formulated by this Court is that there must be a direct and proximate nexus or a reasonable connection between the restriction

imposed and the object which is sought to be achieved. In other words, the Court has to see whether by virtue of the restriction imposed on the

right of the citizen the object of the statute is really full filled or frustrated. If there is a direct nexus between the restriction and the object of the Act

then a strong presumption in favour of the constitutionality of the Act will naturally arise. In the case of K. K. Kochuni and Ors. v. State of Madras

and Ors. (supra) this Court observed as follows:

But the restrictions sought to be imposed shall not be arbitrary, but must have reasonable relation to the object sought to be achieved and shall be

in the interests of the general public.

24. Same view was taken by this Court in the case of O.K. Ghosh and Anr. v. E.X. Joseph [1963] Supp. 1 S.C.R. 789 at 705 where

Gajendragadkar, J. speaking for the Court observed as follows:

A restriction can be said to be in the interests of public order only if the connection between the restriction and the public order is proximate and

direct. Indirect or farfetched or unreal connection between the restriction and public order would not fall within the purview of the expression "in

the interests of public order".

25. Another test of reasonableness of restrictions is the prevailing social values whose needs are satisfied by restrictions meant to protect social

welfare. In the case of 284299 this Court while relying on one of its earlier decisions in the case of State of Madras v. V.G. Row (supra) observed

as follows :-

The reasonableness of a restriction depends upon the values of life in a society, the circumstances obtaining; at a particular point of time when the

restriction is imposed, the decree and the urgency of the evil sought to be controlled and similar others.

26. We have deliberately not referred to the American cases because the conditions in our country are quite different and this Court need not rely

on the American Constitution for the purpose of examining the seven freedoms contained in Article 19 because the social conditions and the habits

of our people are different. In this connection, in the case of 285433 this Court observed as follows:

So far as we are concerned in this country, we do not have, in our Constitution any provision like the Ninth Amendment nor are we at liberty to

apply the test of reasonableness with the freedom with which the Judges of the Supreme Court of America are accustomed to apply "the due

process" clause.

27. Another important test which has been enunciated by this Court is that so far as the nature of reasonableness is concerned it has to be viewed

not only from the point of view of the citizen but the problem before the legislature and the object which is sought to be achieved by the statute. In

other words the Courts must see whether the social control envisaged in Clause (6) of Article 19 is being effectuated by the restrictions imposed

on the fundamental right. It is obvious that if the Courts look at the restrictions only from the point of view of the citizen who is affected it will not

be a correct or safe approach in as much as the restriction is bound to be irksome and painful to the citizen even though it may be for the public

good. Therefore, a just balance must be struck in relation to the restriction and the public good that is done to the people at large. It is obvious

that, however important the right of a citizen or an individual may be, it has to yield to the larger interests of the country or the community. In the

case of Jyoti Per-shad v. The Administrator for the Union Territory of Delhi (supra) this Court observed as follows:

Where the legislature fulfils its purpose and enacts laws, which in its wisdom, is considered necessary for the solution of what after all is a very

human problem and tests of "reasonableness" have to be viewed in the context of the issues which faced the legislature. In the construction of such

laws and particularly in judging of their validity the. Courts have necessarily to approach it from the point of view of furthering the social interest

which it is the purpose of the legislation to promote, for the Courts are not, in these matters, functioning as it were in vacuo, but as parts of a

society which is trying, by enacted law, to solve its problems and achieve social concord and peaceful adjustment and thus furthering the moral and

material progress of the community as a whole.

28. It has also been held by this Court that in judging reasonableness of restrictions the Court is fully entitled to take into consideration matters of

common report, history of the times and matters of common knowledge and the circumstances existing at the time of legislation. in this connection,

in the case of Mohd. Hanif Quareshi and Ors. v. The State of Bihar (supra) the Court observed as follows:

It must be borne in mind that the legislature is free to recognise degrees of harm and may confine its restrictions to those cases where the need is

deemed to be the clearest and finally that in order to sustain the presumption of constitutionality the Court may take into consideration matters of

common knowledge, matters of common report, the history of the times and may) assume every state of facts which can be conceived existing at

the time of legislation.

29. We do not mean to suggest that the tests laid down above are completely exhaustive but they undoubtedly provide sufficient guidelines to the

Court to determine the question of reasonableness of a restriction whenever it arises.

30. We would now like to examine the facts and circumstances of the present case in the light of the principles enunciated above in order to find

whether or not restrictions imposed by the Act on the rights of the appellants are unreasonable. Before however going into this question, it may be

necessary to give a brief survey of the facts of the present case and the history of the period preceding the Act as also the economic position of the

debtors prevailing at the time when the Act was passed. It appears that in Civil Appeal No. 420 of 1973 the appellant was a stranger auction

purchaser at a Court sale. The creditor Had obtained a mortgage decree against the debtor which was to be paid by installments but as the debtor

was not able to pay the installment, a decree for sale of the property was passed by the Court and the property was auctioned and purchased by

the appellant who was not the decree-holder. The rest of the facts are not disputed and need not be mentioned in the judgment. In the other

appeals also decrees were obtained by the creditors against the debtors and on failure of the debtors to pay the installments the property was sold

and purchased at the auction by the decree-holders themselves. It is also not disputed that after the purchase of the properties some of the

appellants had built houses, planted trees and made other improvements in the property. When however the debtors launched proceedings under

the Act for restoration of the possession of the property on payment of the decretal amount the appellants had challenged the Act on the ground

that it was unconstitutional as indicated, above. The High Court has pointed out in its judgment that though the Act was preceded by Act 31 of

1958 under which benefits were conferred on the debtors for debts incurred by the agriculturists before 14th July, 1958 but as this date was

considered to be inadequate by an amendment in 1961 the date was exended to 14th July, 1959. In spite of this concession all the debtors were

not able to, pay off their debts as a result of which they lost their property which was sold in execution of the decrees brought by the creditors

against them. It was also found by the High Court that as many as 102867 suits were filed in various Courts in the State after 14-7-1958 and in

most of them no relief could be given to the debtors because of the expiry of the date. The very fact that most of the debtors were not able to pay

debts and save valuable properties which were in their possession shows the pitiable condition and the object poverty in which they live. The High

Court has also given the facts, figures and statistics to prove the economic condition of the agriculturist debtOrs. In this connection, the High Court

has pointed out that the All-India Rural Credit Committee"s Report, 1954 shows that 51.7% of the Rural families in Kerala are indebted and out

of this, the proportion between cultivators and non-cultivators is 58.6 and 38.6 respectively. The All India average borrowing per rural family was

Rs. 160. The corresponding average for the cultivator and non-cultivator was Rs. 210 and Rs. 66 respectively. Of the average borrowing per

family of Rs. 309 for rural households, that of the cultivators was Rs. 358 per family as against Rs. 171 for non-cultivators i.e. almost double of

that of the cultivatOrs. Family expenditure accounted for 49.8% in the case of medium cultivators, 49.2% for large, cultivators and 37.2% for big

cultivatOrs. The rural credit survey of 1961-62 shows that 64% of the cultivators in Kerala are indebted, which is said to be the second biggest in

India. The average of loan borrowed by the cultivators in Kerala was Rs. 318 per household as against Rs. 127 for the non-cultivator household.

The main purpose for the borrowing was for household expenditure and the capital expenditure on cultivation was only 8.6%. The report also

shows that aggregate of the borrowings of the agriculturist households in India have increased from Rs. 750 crores in 1951-52 to 1034 crores in

1961-62. In other words, there has been an increase of 38% in one decade. Although the level of debt per household, is comparatively low in

Kerala and so is the cost of cultivation and yet the cultivator is living from hand to mouth and is not able to make both ends meet. Consumer's

needs and distressed circumstances assume an important role in adding to total debt. The High Court has then referred to the report of Dr. C. B.

Memoria and has quoted therefrom.

31. Apart from these facts of history the entire matter was considered exhaustively by a Constitution Bench of this Court in the case of Fatehchand

Himmatlal and Ors. v. State of Maharashtra etc. (supra) where this Court referred to several reports and Krishna Iyer, J. speaking for the Court

and quoting exhaustively from the various reports made the following observations:

Quite recently the report published by the All India Rural Debt and Investment Survey relating to 1971-72 also depicts an increasing trend in rural

indebtedness. It has been estimated that the aggregate borrowings of all rural households on June 30, 1971 was Rs. 3921 crores, while the

average per rural household being Rs. 503/-. Forty three per cent of the rural families had reported borrowings.

32. Quoting Professor Panikar, this Court observed as follows:-

Perhaps, it may be that the need for borrowing is taken for granted. But the undisguised fear that the oppressive burden of debt on Indian farmers

is the main hindrance to progress is unanimous. There are many writers who depict indebtedness of Indian fanners as an unmixed evil. Thus, Alal

Ghosh quotes with approbation the French proverb that "Credit supports the farmer as the hangman"s rope the hanged.

The economic literature, official and other, on agricultural and working class indebtedness is escalating and disturbing. Indeed, the "money-lender"

is an oppressive component of the scheme.

The condition of loan repayment are as designed that the debtor is forced to sell his produce to the mahajan at low prices and purchase goods for

consumption and production at high prices. In many other ways take advantage of the poverty and the helplessness of fanners and exploit them...

Unable to pay high interest and the principal, the farmers even lose their land or live from generation to generation under heavy debt.

The harmful consequences or indebtedness are economic and effect efficient farming, social in that the "relations between the loan given and loan

receivers take on the form of relations of hatred, poisoning the social life.

33. Dr. C.B. Memoria in his book "Agricultural Problems of India" has stressed that rural indebtedness has long been one of the most pressing

problems of India and observed as follows:

Rural people have been under heavy indebtedness of the average money-lenders and Sahukars. The burden of this debt has been passed on from

generation to generation inasmuch as the principal and interest went on increasing for most of them. According to Wold, "The country has been in

the grip of Mahajans. It is the bond of debt that has shackled agriculture.

34. Quoting the reasonableness of the restrictions this Court observed as follows:

There was much argument about the reasonableness of the restriction on moneylenders, not the general category as such but the cruel species the

Legislature had to confront and we have at great length gone into the gruesome background of economic inequities, since the test of

reasonableness is not to be applied in Vacuo but in the context of life"s realities."" ""Money-lending and trade-financing are indubitably "trade" in the

broad rubric, but our concern here is blinkered by a specific pattern of tragic operations with no heroes but only anti-heroes and victims.

Eminent economists and their studies have been adverted to by the High Court and reliance has been placed on a report of a Committee which

went into the question of relief from rural" and urban indebtedness which shows the dismal economic situation of the rural and farmer and the

labourers. It is not merely the problem of agricultural and kindred indebtedness, but the menacing proportions of the moneylenders" activities that

have attracted the attention of the Committee. Giving facts and figures, which are alarming, bearing on the indebtedness amongst industrial workers

and small holders, the Committee has highlighted the exploitative role of money-lenders and the high proportion of non-institutional borrowing.

The subject matter of the impugned legislation is indebtedness, the beneficiaries are petty farmers, manual workers and allied categories steeped in

debt and bonded to the money-lending tribe. So, in passing on its constitutionality, the principles of Developmental Juris prudence must come into

play.

A meaningful, yet minimal analysis of the Debt Act, read in the light of the times and circumstances which compelled its enactment, will bring out

the human setting of the statute. The bulk of the beneficiaries are rural indigents and the rest urban workers. These are weaker sections for whom

constitutional concern is shown because institutional credit instrumentalities have ignored them. Money-lending may be ancilliary to commercial

activity and benignant in its effects, but money-lending may also be ghastly when it facilitates no flow of trade, no movement of commerce, no

promotion of inter-course, no servicing of business, but merely stagnates rural economy, strangulates the borrowing community and turns malignant

in its repercussions.

Every cause claims its martyr and if the law, necessitated by practical considerations, makes generalisations which hurt a few, it cannot be helped

by the Court. Otherwise, the enforcement of the Debt Relief Act will turn into an enquiry into scrupulous and unscrupulous creditors, frustrating,

through endless litigation, the instant relief to the indebted which is the promise of the legislature.

35. Having regard to the history of economic legislation in Kerala, the sad plight of the agriculturists debtors in the State and the fact that the

agriculturist debtors are living from hand to mouth and below subsistance level, the observations made by this Court as quoted above apply to the

facts of the present case with full force because similar conditions had prevailed in Maharashtra which led to the passing o the Maharashtra Debt

Relief Act.

36. We would now examine the particular provisions of the Act which have been assailed before us to find out whether the legislature seek to

strike a just balance between the nature of the restrictions sought to be imposed on the appellants and social purpose sought to be achieved by the

Act.

- 37. The relevant portions of Section 20 of the Act may be extracted thus:
- 20. Sales of immovable property to be set aside in certain cases: (1) where any immovable property in which an agriculturist had an interest has

been sold in execution of airy decree for recovery of a debt or sold under the provisions of the Revenue Recovery Act for the time being in force

for the recovery of a debt due to a banking company in liquidation.

- (a) on or after the 1st day of November, 1956; or
- (b) before the 1st day of November, 1956, but the possession of the said property has not actually passed before the 20th day of November,
- 1957, from the judgment debtor to the purchaser, and the decree-holder is the purchaser, then, notwithstanding anything in the Limitation Act,

1963 or in the CPC, 1908 or in the Revenue Recovery Act for the time being in force, and not withstanding that the sale has been confirmed, such

judgment-debtor or the legal representative of such judgment-debtor may deposit one-half of the purchase money together with the costs of

execution where such costs were not included in the purchase money, and apply to the court within six months from the date of the commencement

of the Act to set aside the sale of the property, and the court shall, if satisfied that the applicant is an agriculturist, order the sale to be set aside and

the court shall further order that the balance of the purchase money shall be paid in ten equal half-yearly installments together with the interest

accrued due on such balance outstanding, till the date of payment of each installment, at six per cent per annum, the first installment being payable

within a period of six months from the date of the order of the Court.

(2) Where any immovable property in which an agriculturist had an interest has been sold in execution of any decree for arrears of rent or

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(a) during the period commencing on the 1st day of November, 1956 and ending with the 30th day of January, 1961 and the possession of the

said property has actually passed on or before the 1st day of April, 1964, from the judgment-debtor to the purchaser; or

(b) before the 1st day of November, 1956 and the possession of the said property has actually passed during the period commencing on the 20th

day of November, 1957 and ending with the 1st day of April, 1964 from the judgment-debtor to the purchaser, then, notwithstanding any thing

contained in the Limitation Act, 1963 or in the CPC, 1908 and notwithstanding that the sale has been confirmed, such judgment-debtor or the legal

representative of such judgment-debtor may deposit one-half of the purchase money together with the costs of execution, where such costs were

not included in the purchase money and apply to the Court within six months from the date of the commencement of this Act to set aside the sale of

the property, and the Court shall, if satisfied that the applicant is an agriculturist, order the sale to be set aside, and the Court shall further order that

the balance of the purchase money shall be paid in ten equal half-yearly installments together with the interest accrued due on such balance

outstanding till the date of payment of each installment, at six per cent per annum, the first installment being payable within a period of six months

from the date of the order of the Court.

(3) Where any immovable property in which an agriculturist had no interest has been sold in execution of any decree for the recovery of a debt or

sold under the provisions of the Revenue Recovery Act for the time being in force for the recovery of a debt due to a banking company in

liquidation on or after the 14th day of July, 1958 and the decree-holder is not the purchaser, then, notwithstanding anything in the Limitation Act.

1963 or in the CPC, 1908 or in the Revenue Recovery Act for the time being in force, and notwithstanding that the sale has been confirmed, such

judgment-debtor or the legal representative of such judgment-debtor may, deposit the purchase money and apply to the Court within six months

from the date of the commencement of this Act to set aside the sale of the property, and the court shall, if satisfied that the applicant is an

agriculturist, order the sale to be set aside.

(4) No order under Sub-section (1) or Sub-section (2) or Sub-section (3) shall be passed without notice to the decree holder, the transferee of the

decree, if any, the auction-purchaser and any other person, who in the opinion of the court would be affected by such order and without affording

them an opportunity to be heard.

(5) Where improvements have been effected on the property sold after the date of the sale and before the notice under Sub-section (4), the value

of such improvement as determined by the court shall be deposited by the applicant for payment to the auction-purchaser.

(6) An order under Sub-section (1) or Sub-section (2) or Sub-section (3) shall not be deemed to affect the rights of bonafide alienees of the

auction-purchaser deriving rights before the date of publication of the Kerala Agriculturists" Debt Relief Bill, 1963, in the Gazette.

38. An analysis of this section shows that the statute seeks to create three different categories of creditors who were liable to restore property to

the debtors under circumstances mentioned in the section. In the first place, where the decree-holder has purchased the property at an auction sale

but has not been able to get possession of the same, the court has been given power to set aside the sale (1) if the applicant is an agriculturist and is

prepared to deposit half of the decretal amount immediately and pay the balance in 10 equal half yearly installments; (2) where the purchaser who

purchases the property at the auction sale is a stranger and not a decree-holder the sale can be set aside only on the judgment-debtor depositing

the entire purchase money within six months from the date of the commencement of the Act. Sub-section (5) further provides that if any

improvements have been made by the purchaser, the debtor will have to reimburse the purchaser for the same, (3) A bonafide alienee who has

purchased the property from the auction-purchaser before the date of the publication of the Act is completely exempted from the operation of the

provisions of the Act. The Act lays down a self-contained procedure for the mode in which the sale is to be set aside and the conditions on which

this is to be done. Section 21 of the Act provides for an appeal to the Appellate Court against any order passed u/s 20 and where an order is

passed by the Revenue Court an appeal lies to the District Court. Thus the important features of the Act may be summarised as follows:

1. That even if the auction-purchaser was a stranger and may have purchased the property from a debtor at an auction sale, he is liable to restore

property on payment of the decretal amount;

2. That if the purchaser has made any improvement in the property the debtor has to deposit the cost of the improvements in court before the sale

is set aside.

- 3. That the debtor has to exercise his option of setting aside the sale within six months from the date of the Act.
- 39. The avowed object of the Act seems to give substantial relief to the agriculturist debtors in order to get back their property and earn their

livelihood. This is undoubtedly a laudable object and the Act is a piece of social legislation. As the decree-holder who had purchased the property

is fully compensated by being paid the amount for which he had purchased the property, it cannot be said that his right to hold the property has

been completely destroyed. The purchaser gets the property at a distress; sale and is fully aware of the pitiable conditions under which the debtor

was unable to pay the debt. In a Constitution which is wedded to a social pattern of society the purchaser must be presumed to have the

knowledge that any social legislation for the good of a particular community or the people in general can be brought forward by Parliament at any

time. The Act, however, does not take away the property of the purchaser without paying him due compensation. It is true that Section 20(2)(b)

provides for payment of the purchase money by installments, but no exception can be taken to this fact as in view of the poverty of the debtor it is

not possible for him to pay the debt in a lump-sum and as the legislation is for a particular community the provision for payment by installments

cannot be said to work serious injustice to the decree-holder purchaser, A stranger auction purchaser has been treated differently because he had

nothing to do with the decree and is enjoined to return the property to the agriculturist debtor on payment of entire amount in lump-sum without

insisting on installments. Thus, in short, the position is that the object of the Act is to protect the poor distressed agriculturist debtors from the

clutches of greedy creditors who have grabbed the properties of debtors and deprived the debtors of their main source of sustenance.

40. Another object which is said to be fulfilled by the statute is to eradicate and remove agricultural indebtedness in the State by amelioration arid

improvement of the lot of debtors by bringing them to the subsistence level and reducing their borrowings. The Act does not provide for any

drastic or arbitrary procedure as the property is restored to the debtor only on payment of the purchase money. the Maharashtra Debt Relief Act

of 1976 contained such more drastic provisions and in spite of that it was, upheld by this Court as the restrictions were held by us to be reasonable

restrictions in the interest of the general public. To remove poverty by eradicating rural indebtedness is one of the very important social purposes

sought to be achieved by our Constitution and it cannot be said that the invasion of the right of the appellants is so excessive as to be branded by

the quality of unreasonableness. Having regard to the economic conditions prevailing in Kerala before the passing of the Act, it cannot be said that

the restrictions are in any way arbitrary or excessive or beyond the requirements of the situation. Thus, all the tests laid down by this Court for

determining reasonableness of a restriction have been amply fulfilled in this case and we are unable to find any constitutional infirmity in this case on

the ground that the Act is violative of Article 19(1)(f). We are clearly of the opinion that the provisions of the Act are reasonable restrictions within

the meaning of Clause (6) of Article 19. It is true that Article 31 confers a guarantee on a citizen against deprivation of his property except by

authority of law. In other words, under Article 31 the property of the citizen cannot be taken away without there being a valid law for that purpose.

The law must not only be valid but it also must not contravene any of the provisions of Article 19(1)(f). In the instant case, in view of our findings

that the Act is a valid piece of legislation and amounts to a reasonable restriction within the meaning of Sub-clauses (5) and (6) of Article 19 the

law passes the test of constitutionality. In these circumstances, therefore, Article 31 is not infringed or violated by the Act..

41. Before closing this part of (the case we might mention an argument faintly submitted by learned Counsel for the appellants, that having regard

to the statement of objects and reasons of the Act, the provisions of the Act appear to be in direct conflict with the same. The statement of objects

and reasons, as published in the Kerala Gazette dated 13th December, 1968 may be extracted thus:

The Kerala Agriculturists Debt Relief Act, 1958 (31 of 1958) provides for some relief to the indebted agriculturists in the State. But the benefits

conferred by that Act are available only in respect of debts incurred by the agriculturists before the 14th July, 1958, on which date the Act came

into force. Even after this date the agricultural indebtedness in the state, especially among the poor sections of the people continued to be on the

increase due to various factOrs. Several suits have been filed in courts for the recovery of debts. accrued after 14-7-1958 from poor indebted

agriculturists. It is considered necessary to give some relief to such agriculturists also It is also considered necessary to limit the benefit to any

indebted agriculturist whose total amount of debts does not exceed twenty thousand rupees. It is, there- fore, proposed to bring in a more

comprehensive legislation on the subject repealing the existing enactment.

42. It was contended that the main object of the Act appears to give relief only to those debtors who had filed suits for recovery of debts after

14th July, 1958. But the Act travels beyond the domain of the statement of objects, and reasons by giving a blanket power to the Court to set

aside the sales which have been completed even before the passing of the Act. We are, however, unable to agree with this argument because in

view of the clear and unambiguous provisions of the Act, it is not necessary for us to delve into the statement of objects, and reasons of the Act.

Moreover, though the main purpose may have been to give relief to the agriculturist debtors after 14-7-1958 the object was to bring forward a

comprehensive legislation on various aspects of the matter in order to give relief to the indebted agriculturists. This object is mentioned in the very

first part of the statement of objects and reasons. The words clearly show that the Act was comprehensive in nature and was not confined to any

particular situation. In these circumstances, therefore, the contention of learned Counsel for the appellants on this score is over-ruled.

43. This brings us to the second branch of the argument relating to the applicability of Article 14 of the Constitution of India. In Ms connection,

Mr. Krishnamoorthy lyer submitted in the first place that the special treatment afforded to the debtors u/s 20 of the Act is wholly discriminatory

and is violative of Article 14. Secondly, it was argued on behalf of the appellants in Civil Appeal No. 420 of 1973 that they being stranger auction

purchasers were selected for hostile discrimination as against a bonafide alienee who has been given complete exemption from the operation of the

provisions of the Act. It is now well settled that what Article 14 forbids is hostile discrimination and not reasonable classification. Equality before

law does not mean that the same set of law should apply to all persons under every circumstance ignoring differences and disparities between men

and things. A reasonable classification is inherent in the very concept of equality, because all persons living on this earth are not alike and have

different problems. Some may be wealthy; some may be poor; some may be educated; some may be uneducated some may be highly advanced

and others may be economically backward. it is for the State to make a reasonable classification which must fulfil two conditions: (1) The

classification must be founded on an intelligible differentia which distinguishes persons or things that are grouped together from others left out of

"the group. (2) The differentia must have a reasonable nexus to the object sought to be achieved by the statute. In the case of Shri Ram Krishna

Dalmia v. Shri Justice S. R. Tendolkar and Ors. [1959] S.C.R. 279 at 296-97. The Court after considering a large number of its previous

decisions observed as follows:

It is now well established that while Article 14 forbids class legislation, it does not forbid reasonable classification for the purposes of legislation. In

order, however, to pass the test of permissible classification two conditions must be fulfilled, namely, (i) that the classification must be founded on

an intelligible differentia which distinguishes persons or things that are grouped together from others left out of the group; and (ii) that that differentia

must have a rational relation to the object sought to be achieved by the statute in question. The classification may be founded on different basis.

namely, geographical, or according to objects or occupations or the like, what is necessary is that there must be a nexus between the basis of

classification and the object of the Act under consideration.

This case has been relied upon in a large number of cases right from 1959 upto this date. In the case of State of Kerala and Anr. v. N.M. Thomas

and Ors. (supra) one of us (Fazal Ali, J.) while delivering the concurring judgment observed as follows regarding the various aspects of the concept

of equality:

It is also equally well-settled by several authorities of this Court that Article 16 is merely an incident of Article 14. Article. 14 being the genus is of

universal application whereas Article 16 is the species and seeks to obtain equality of opportunity in the services under the State. The theory of

reasonable classification is implicit and inherent in the concept of equality for there can hardly be any country where all the citizens would be equal

in all respects. Equality of opportunity would naturally mean a fair opportunity not only to one section or the other but to all sections by removing

the handicaps if a particular section of the society suffers from the same. It has never been disputed in judicial pronouncements by this Court as

also of the various High Courts that Article 14 permits reasonable classification. But what Article 14 or Article 16 forbid is hostile discrimination

and not reasonable classification. In other words, the idea of classification is implicit in the concept of equality because equality means equality to

all and not merely to the advanced and educated sections of the society-It follows, therefore, that in order to provide equality of opportunity to all

citizens of our country, every class of citizens must have a sense of equal participation in building up an egalitarian society, where there is peace and

plenty, where there is complete economic freedom and there is no pestilence or poverty, no discrimination and oppression, where there is equal

opportunity to education, to work, to earn their livelihood so that the goal of social justice is achieved.

44. In view of these authorities let us see whether the selection of the agriculturists debtors by the State for the purpose of improving and

ameliorating their lot can be said to be a permissible classification. While dealing with the) first argument we have already pointed out the economic

conditions prevailing in the State and the abject poverty in which the agriculturist debtors were living. We have also referred to the Directive

Principles of State Policy as contained in the Constitution and have held that it is the duty of the legislature to implement these directives. Having

regard, therefore, to the poverty and economic backwardness of the agriculturist debtors and their miserable conditions in which they live, it cannot

be said that if they are treated as a separate category or class for preferential treatment in public interest then the said classification is unreasonable.

It is also clear that in making the classification the legislature cannot be expected to provide an abstract symmetry but the classes have to be set

apart according to the necessities and exigencies of the society as dictated by experience and surrounding circumstances. All that is necessary is

that the classification should not be arbitrary, artificial or illusory. Having regard to the circumstances mentioned above, we are unable to hold that

the classification does, not rest upon any real and substantial distinction bearing a reasonable and just relations to the thing in respect of which the

same is made. This view was taken in the case of State of West Bengal v. Anwar Ali Sarkar [1952] S.C.R. 284 at 321. In our opinion, both the

conditions of reasonable classification indicated above are fully satisfied in this case. For these reasons, we hold that Section 20 of the Act is not

violative of Article 14 of the Constitution and reject the first branch of the argument on this point.

45. It was lastly contended that the appellant in Civil Appeal No. 420" of 1973 (who originally was the appellant and after his heirs have been

brought on record appellants No. 1-8) had been selected for hostile discrimination as against a bonafide alienee who also being in the same

position has been exempted from the provisions of the Act. We have given our anxious consideration to this argument and we find that it is not

tenable. It is well settled that before a person can claim to be discriminated against another he must show that all the other persons are similarly

situate or equally circumstanced. The pleading of the appellant does not at all contain any facts to show how the two are similarly situate. Unless

the appellant is able to establish that he is equated with the bonafide alienee in all and every respect, Article 14 will have no application. In other

words, discrimination violative off Article 14 can only take effect if there is discrimination between equals and not where unequals are being

differently treated vide 271931.

46. In the case of 281675 this Court observed as follows:-

It must be admitted that the guarantee against the denial of equal protection of the laws does not mean that identically the same rules of law should

be made applicable to all persons within the territory of India in spite of differences of circumstances and conditions. As has been said by the

Supreme Court of America, equal protection of laws is a pledge of the protecting of equal laws"". Yick Co. v. Hopkins (23) 118 U.S. at 369 and

this means ""subjection to equal laws applying like to all in the same situation"". Southern Railway Co. v. Greene 216 U.S. 400, 412. In other

words, there should be no discrimination between one person and another it as regards the subject-matter of the legislation their position is the

same.

A similar view was taken in the case of Southern Railway Co. v. Greene (supra) where the Supreme Court observed as follows:

The legislature undoubtedly has a wide field of choice in determining and classifying the subject of its laws, and if the law deals alike with all of a

certain class, it is normally not obnoxious to the charge of denial of equal protection; but the classification should never be arbitrary. It must always

rest upon some real and substantial distinction bearing a reasonable and just relation to the things in respect of which the classification is made, and

classification made without any substantial basis should be regarded as invalid.

47. To the same effect is another decision of this Court in the case of The State of West Bengal v. Anwar Ali Sarkar (supra) where this Court

observed as follows:

It can be taken to be well settled that the principle underlying the guarantee in Article 14 is not that the same rules of law should be applicable to all

persons within the Indian territory or that the same remedies should be made available to them irrespective;, of differences of circumstances. It only

means that all persons similarly circumstanced shall be treated alike both in privileges conferred and liabilities imposed. Equal laws would have to

be applied to all in the same situation, and there should be no discrimination between one person and another if as regards the subject-matter of the

legislation their position is substantially the same.

48. Having regard to the nature of the rights acquired by the stranger auction purchaser and the bonafide alienee it cannot be said that they are

similarly situate or happen to be in exactly the same position. So far as the stranger auction purchaser like the appellant is concerned three facts

stare in the face. First, the stranger auction purchaser participates in the proceedings in execution of the decree Passed against the debtor and

which culminate in the auction sale which is knocked down in favour of the purchaser. Thus, such a purchaser has a clear notice of the

circumstances under which the decree was passed as also the fact that the property sold was the property of the debtor. If, therefore, the

legislature at a later stage for the amelioration of the lot of the debtors passes a law to restore the property to the debtor the stranger auction

purchaser cannot be heard to complain. In fact, his position is more or less the same as that of the decree-holder. Second, the stranger auction

purchaser knows that he has purchased the property at a distress sale and the element of innocence is completely eliminated. Third, under the

provisions of the Act even if the property is restored to the stranger auction purchaser unlike the decree-holder the purchaser is entitled to get the

entire purchase money in lump-sum including the cost before parting with the possession of the property. This clearly distinguishes the case from

that of the decree-holder purchaser and shows that he is not seriously prejudiced. On the other hand, a bonafide alienee does not purchase the

property under a distress sale but under sale"" which is negotiated with the vendor on the terms acceptable to the purchaser. Secondly a bonafide

alienee has absolutely no notice of the debt or the debtor or the circumstance under which the decree was passed and the property was purchased

by the vendor.

49. A bonafide alienee acquires a new title under a negotiated and completed sale and in case the sale is allowed to be re-opened by the Act it will

lead to complicated questions which may cloud the real issues, and frustrate the object of the Act. That apart even our common law as a matter of

public policy protects the interests of a bonafide transferee for value without notice against voidable transactions. For instance, transfers which

could be set aside u/s 53 of the Transfer of Property Act or u/s 27(b) of the Specific Relief Act, cannot be set aside or enforced as against such

transferees. The Act follows more or less the same policy and protects the bonafide alienee because his purchase is absolutely innocent. While it is

true that the provisions of the Act operate rather harshly on the stranger auction purchaser but the rigours of the law have been softened by the fact

that under the provisions of the Act the auction purchaser gets his full purchase money with costs for any improvement that he may have made, At

any rate, any discomfort that he might have suffered as an individual has to be sublimated to the public good of the community at large, in the

instant case, the poor agriculturist debtOrs. Indeed if the bonafide alienee was also brought within the fold of the Act then the classification might

have been arbitrary end unreasonable so as to smack of a draconian measure and might have exceeded the permissible limits of discrimination

contemplated by Article 14.

50. For the reasons given above we are unable to accept the argument of Mr. Krishnamoorty Iyer that the appellant has been Selected for hostile

discrimination under the provisions of Section 20 of the Act. The argument is over-ruled. The result is that the judgment of the High Court is upheld

in all the cases and the appeals are dismissed. In the peculiar circumstances of these cases, we leave the parties to bear their own costs in this

Court.

P.N. Shinghal, J.

51. These appeals against the judgment of the Kerala High Court dated August 17, 1972 are by certificate under Article 133(1)(c) of the

Constitution as it stood before the Constitution (Thirtieth Amendment) Act, 1972. Appeals Nos. 442-445(N) of 1973 arise out of the dismissal of

some petitions on the basis of the judgment in the other petitions which is the subject-matter of appeal No. 420(N) of 1973. It will therefore be

enough to refer to the facts which have given rise to that appeal.

52. Civil Appeal No. 420 (N) of 1973 relates to the dismissal of O.Ps. No. 5576 and 6466 of 1970 and C.R.P. No. 124 of 1971. O.P. No.

5576 of 1970 was filed by Pathumma who had obtained a decree in 1953, on the basis of a registered deed of mortgage, and had brought about

the sale of some immovable properties of the judgment-debtors who were agriculturists, as they were not able to pay the installments which were

payable under the debt-relief legislation which was then in force. The properties were purchased by Pathumma "benami", in the name of his son.

Possession of the properties was taken from the judgment-debtors during the period May 16, 1961 to March 15, 1967. Pathumma's son

executed a deed of surrender in his father"s favour on April 18, 1969 who built a house and effected valuable improvements on the lands. In the

meantime, the Kerala Agriculturists" Debt Relief Act, 1970, hereinafter referred to as the Act, came into force, and the judgment-debtors filed a

petition for setting aside the sale and re-delivery of properties u/s 20(7). Pathumma therefore challenged the constitutional validity of Section 20 of

the Act by O.P. No. 5576 of 1970.

53. In O.P. No. 6466 of 1970 the judgment debtors, who were agriculturists, committed defaults in the payment of the installments for the

discharge of the debt under the debt relief law which was then in force. The creditor purchased the properties under a Court sale on October 18,

1964, which was duly confirmed, and took delivery of the lands. The judgment-debtors applied for setting the sale aside and for redelivery of the

lands, when the Act came into force. The auction purchaser, in his turn, filed the aforesaid writ petition to challenge the constitutional validity of

Section 20 of the Act.

54. In C.R.P. No. 124 of 1971 the decree-holder purchased the land of the judgment debtor, who was an agriculturist. The sale was confirmed on

July 5, 1968. The delivery of the land was taken on August 19, 1968 and the decree-holder made substantial improvements. The judgment-debtor

applied for re-delivery of the land under the provisions of the Act, and his petition was allowed. On appeal, the District Judge remanded the case

for evaluating the cost of the improvements. While the matter was pending at that stage, the aforesaid petition (124 of 1971) was filed to challenge

the constitutional validity of the relevant provisions of the Act.

55. As the High Court upheld the validity of Section 20 of the Act by the judgment dated August 17, 1972, and also dismissed the petitions which

are the subject of the other appeals Nos. 442-445, the appellants have come up to this Court as aforesaid.

56. The controversy in these appeals thus relates to the constitutional validity of Section 20 of the Act which provides, inter alia, for the setting

aside of the sale of immovable property in execution of any decree for the recovery of a debt.

57. The section reads as follows,-

20-Sales of property to be set aside in certain cases.- (1) Where any immovable property in which an agriculturist had an interest has been sold in

execution of any decree for recovery of a debt or sold under the provisions of the Revenue Recovery Act for the time being in force for the

recovery of a debt due to a banking company in liquidation-

(a) on or after the 1st day of November, 1956; or

(b) before the 1st day of November, 1-956, but the possession of the said property has not actually passed before the 20th day of November,

1957, from the judgment-debtor to the purchaser, and the decree-holder is the purchaser, then notwithstanding anything in the Limitation Act.

1963, or in the CPC, 1908, or in the Revenue Recovery Act for the time being in force, and notwithstanding that the sale has been confirmed, such

judgment-debtor or the legal representative of such judgment-debtor may deposit one-half of the purchase money together with the costs of

execution where such costs were not included in the purchase money, and apply to the court within six months from the date of the commencement

of this Act to set aside the sale of the property, and the court shall, if satisfied that the applicant is an agriculturist, order the sale to be set aside,

and the court shall further order that the balance, of the purchase money shall be paid in ten equal half-yearly installments together with the interest

accrued due on such balance outstanding till the date of payment of each installment, at six percent per annum, the first installment being payable

within a period of six months from the date of the order of the court.

(2) Where any immovable property in which an agriculturist had an interest has been sold in execution of any decree for arrears of rent or

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(a) during the period commencing on the 1st day of November, 1956 and ending with the 30th day of January, 1961 and the possession of the

said property has actually passed on or before the 1st day of April, 1964, from the judgment-debtor to the purchaser; or

(b) before the 1st day of November, and the possession of the said property has actually passed during the period commencing on the 20th day of

November, 1957 and ending with the 1st day of April, from the judgment-debtor to the purchaser; then, notwithstanding anything contained in the

limitation Act, 1963 or in the CPC, 1908, and notwithstanding that the sale has been confirmed, such judgment-debtor or the legal representative

of such judgment-debtor may deposit one-half of the purchase money together with the costs of execution, where such costs were not included in

the purchase money and apply to the court within six months from the date of the commencement of this Act to set aside the sale of the property,

and the court shall, if satisfied that the applicant is an agriculturist, order the sale to be set aside, and the court shall further order that the balance of

the purchase money shall be paid in ten equal half-yearly installments together with the interest accrued due on such balance outstanding till the date

of payment of each installment, as six per cent per annum, the first installment being payable within a period of six months from the date of the

order of the court.

(3) Where any immovable property in which an agriculturist had an interest has been sold in execution of any decree for the recovery of a debt, or

sold under the provisions of the Revenue Recovery Act for the time being inforce for the recovery of a debt due to a banking company in

liquidation, on or after the 16th day of July, 1958 and the decree-holder is not the purchaser, then, notwithstanding anything in the

1963 or in the CPC, 1908 or in the Revenue Recovery Act for the time being in force, and notwithstanding that the sale has been confirmed, such

judgment-debtor or the legal representative of such judgment-debtor may, deposit the purchase money and apply to the court within six months

from the date of the commencement of this Act to set aside the sale of the property, and the court shall, if satisfied that the applicant is an

agriculturist, order the sale to be set aside.

(4) No order under Sub-section (1) or Sub-section (2) or Sub-section (3) shall be passed without notice to the decree-holder, the transferee of

the decree, if any, the auction-purchaser and any other person who in the opinion of the court, would be affected by such order and without

affording them an opportunity to be heard.

(5) Where improvements have been effected on the property sold after the date of the sale and before the notice under Sub-section (4), the value

of such improvement as determined by the court shall be deposited by the applicant for payment to the auction-purchaser.

(6) An order under Sub-section (1) or Sub-section (2) or Sub-section (3) shall not be deemed to affect the rights of bonafide alienees of the

auction-purchaser deriving rights before the date of publication of the Kerala Agriculturists" Debt Relief Bill, 1963, in the Gazette.

(7) Where a sale is set aside under Sub-section (1) or Sub-section (2) or Sub-section (3), in case the applicant is out of possession of the

property, the court shall order redelivery of the property to him.

(8) In respect of any sale of immovable property which has not been confirmed, the judgment-debtor if he is an agriculturist shall be entitled to pay

the decree debt in accordance with the provisions of Sections 4 and 5 and on the deposit of the first installment thereof, the sale shall be set aside.

(9) Where the judgment-debtor fails to deposit any of the subsequent installments, the decree-holder shall be entitled to execute the decree and

recover the defaulted installment or installments in accordance with the provisions of this Act.

Explanation I-For the purposes of this section,-

(a) the expression ""court"" shall include a. revenue court or authority exercising powers under the Revenue Recovery Act for the time being in force;

and

- (b) the expression ""judgment-debtor"" shall include--
- (i) a debtor from whom money was due to a banking company in liquidation; and
- (ii) a person from whom the entire amount due under a decree has been realised by sale of his immovable property.

Explanation II.-For the purposes of this section, an applicant shall be deemed to be an agriculturist if he would have been such an agriculturist but

for the sale of the immovable property in respect of which he has made the application.

58. It has been argued by counsel for the appellants that Section 20 is invalid as the Legislature of the Kerala State was not competent to make the

Act. It has been urged that Section 20 can not be said to fall within the purview of Entry 30 of List II of the Seventh Schedule to the Constitution

inasmuch as it deals with a debt which had been paid off by sale of the property in execution of the decree against the agriculturist and was no

longer in existence.

59. It is Article 246 of the Constitution which deals with the subject-matter of the laws to be made by the Parliament and the Legislatures of the

States. Clause (3) of the Article provides that subject to Clauses (1) and (2) of the Article (with which we are not concerned) the Legislature of a

State has ""exclusive power to make laws with respect to any of the matters enumerated in List II."" Entry 30 of the List specifically states the

following matters as being within the competence of the State Legislature,-

30-Money-lending and money-lenders; relief of agricultural indebtedness.

60. It is therefore quite clear, and is beyond controversy, that the Act which provides for ""the relief of indebted agriculturists in the State of Kerala

is within the competence of the State Legislature. Clause (1) of Section 2 of the Act defines an ""agriculturist"", Clause (4) defines a ""debt"", Clause

(5) defines a ""debtor"" and the two Explanations to Section 20 define the expressions ""court"", and ""judgment-debtor"" and give an extended meaning

to the expression ""agriculturist"" so as to include a person who would have been an agriculturist but for the sale of his immovable property. The

other sections provide for the settlement of the liabilities and payment of the debt (along with the interest) of an agriculturist, including the setting

aside of the sale in execution of a decree, and the bar of suits. The subject-matter of the Act is therefore clearly within the purview of Entry 30 and

counsel for the appellants have not been able to advance any argument which could justify a different view. Reference in this connection may be

made to this Court"s decision in 280658. It has however been argued that the entry would not permit the making of a law relating to the debt of

an agriculturist which has already been paid by sale of his property in execution of a decree and is not a subsisting debt.

61. It is true that Section 20 of the Act provides for the setting aside of any sale of immovable property in which an agriculturist had an interest, if

the property had been sold, inter alia, in execution of any decree for the recovery of a debt (a) on or after November 1, 1956, or (b) before

November 1, 1956, but possession whereof has not actually passed before November 20, 1957, from the judgment-debtor to the purchaser, and

the decree-holder is the purchaser, on depositing one-half of the purchase money together with the cost of the execution etc. The section therefore

deals with a liability which had ceased and did not subsist on the date when the Act came into force. But there is nothing in Entry 30 of List II to

show that it will not be attracted and would not enable the State Legislature to make a law simply because the debt of the agriculturist had been

paid off under a distress sale. The subject-matter of the entry is ""relief of agricultural indebtedness" and there is no justification for the contention

that it is confined only to subsisting indebtedness and would not cover the necessity of providing relief to those agriculturists who had lost their

immovable property by court sales in execution of the decrees against them and had been rendered destitute. Their problem was in fact more acute

and serious, for they had lost the wherewithal of their livelihood and reduced to a state of penury. An agriculturist does not cease to be an

agriculturist merely because he has lost his immovable property, and it cannot be said that the State is not interested in providing him necessary

relief merely because he has lost his immovable property. On the other hand his helpless condition calls for early solution and it is only natural that

the State Legislature should think of rehabilitating him by providing the necessary relief under an Act of the nature under consideration in these

cases. There is in fact nothing in the wordings of Entry 30 to show that the relief contemplated by it must necessarily relate to any subsisting

indebtedness and would not cover the question of relief to those who have lost the means of their livelihood because of the delay in providing them

legislative relief. It is well-settled, having been decided by this Court in 283806 that ""in construing words in a constitutional enactment conferring

legislative power the most liberal construction should be put upon the words so that the same may have effect in their widest amplitude"". This has

to be so lest a legislative measure may be lost for a mere technicality.

62. The High Court has made a mention of the earlier legislation in the same field. It has also made a reference to Act 31 of 1958 which was quite

similar to the Act and has pointed out how the Amending Act of 1961 became infructuous because of the unintended delay in amending it suitably.

Great distress was therefore caused to the indebted agriculturists because of the sale of their immovable properties by court auctions. Such

agriculturists were rendered completely helpless and it was only proper that the State Legislature should have thought of coming to their rescue by

enacting a law with the avowed intention of providing them some relief from the difficulties in which they were enmeshed as a result of their

indebtedness, by devising the necessary means for the restoration of their immovable properties. The plight of those agriculturists was in fact worse

than that of an agriculturist who, while he was groaning under the burden of his debt, had the satisfaction of having his immovable property with him

as a possible means of redeeming the future some day. If the Legislature could provide relief to agriculturists against their subsisting debts by

legislation under Entry 30, there is no reason why it should find itself disabled from doing so in the case of these agriculturists who had lost their

immovable properties in the process of the liquidation of their debts by court sales even though their case called for greater sympathy and speedier

relief.

63. It has next been argued that Section 20 of the Act is unconstitutional as it impinges on the fundamental right of the decree-holder, or other

auction-purchaser, under Article 19(1)(f) of the Constitution to ""hold"" the property acquired by Mm at a Court sale and of which he had become

the owner by the express provision of Section 65 of. the CPC. It has thus been argued that by virtue of Article 13 of the Constitution,. Section 20

is void as it is inconsistent with, or is in derogation of, a fundamental right.

64. As has been urged on behalf of the State, an answer to this argument is to be found in Clause (5) of Article 19 which specifically provides,

inter aha, that nothing in Sub-clause (f) of Clause (1) of Article 19 Shall ""prevent the State from making any law imposing reasonable restrictions

on the exercise of any of the rights"" conferred by the said sub-clause in the interest of the general public. It cannot be gainsaid that agriculturists,

and even indebted agriculturists, from the bulk or, at any rate, a considerable part of the rural population, in an essentially rural economy like ours,

and so if a restriction is reasonable, in their interest, it would squarely fall within the purview of Clause (5). Reference in this connection may be

made to this Court's decision in Kavalappara Kattarathil Kochuni and Ors. v. The State of Madras and Ors. [1960] 3 S.C.R. 837 and 274206

where it has been held that the redress of a teal and genuine grievance of a section of the community is a measure in the interest of the general

public.

65. As has been stated, the High Court has made a reference to the history of the debt relief legislation and the facts and circumstances which led

to the passing of the Act. Thousands of suits were pending against indebted agriculturists in various courts and immovable properties of a large

number of agriculturists had been sold rendering them completely helpless. So if the State Legislature passed the Act, in the interest of the general

public, to provide relief of the nature - mentioned in Section 20 in view of the rampant agricultural indebtedness in the State, and the urgency of the

malady, it does not require much argument to hold that the restriction provided by that section was clearly ""reasonable"". Even so, the section

makes provision for the repayment of the purchase money, the costs of the execution and the improvements made by the purchaser. The restriction

provided u/s 20 is therefore reasonable in every sense and the High Court rightly rejected the argument to the contrary.

66. It has lastly been argued that Section 20 of the Act is violative of Article 14 of the Constitution as it discriminates without reason between-

- (a) a decree-holder, auction-purchaser and a"" stranger auction-purchaser (Sub-section (1)(b) and Sub-section (3)), and
- (b) an auction-purchaser at a court sale and a bona fide alienee of an auction-purchaser [Sub-section (6)].
- 67. What Article 14 guarantees is the right to equality in directing that the State shall not deny to any person equality before the law or the equal

protection of the laws within the country. The prohibition is however not absolute in as much as this Court has taken the view that it incorporates

the doctrine of ""classification"" (See 281183 . It is therefore equally well-settled that Article 14 will not prevent the making of a law which gives rise

to a classification based on an intelligible differentia having a rational relation with the object to be achieved thereby.

68. Now Sub-section (1) of Section 20 provides that if a decree-holder is the purchaser at a court sale, the judgment-debtor (or his legal

representative) may deposit one-half of the purchase money together with the costs of execution (where the costs were not included in the

purchase money) and apply to the court within, six months from the date of commencement of the Act to set aside the sale, and the court shall set

aside the sale and make an order for the payment of the balance of the purchase money in ten equal half-yearly installments together with accrued

interest on the balance till the date of payment of each installment at six per cent per annum. As against this, Sub-section (3) provides that if the

decree-holder is not the purchaser, the judgment-debtor (or his legal representative) may deposit the purchase money and make an application for

setting aside the sale and the court shall set aside the sale. The treatment to a decree-holder purchaser is therefore different and is less

advantageous than the treatment to a. purchaser who is not a decree-holder. The decree-holder purchaser is treated as different class (for it is

well-known that) decree-holders very often exploit their debtors in many ways and sales to them are generally viewed with suspicion and disfavour

so much so that, as has been expressly provided in Order 21 Rule 72 of the CPC, it is not even permissible for a decree-holder to bid for or

purchase the property without the express permission of the Court. The decree-holder purchaser has thus rightly been treated as a class by himself

and that classification obviously has the object of benefiting the agriculturist judgment-debtor by permitting him to deposit only half: the purchase

money and paying the balance in installments. It cannot therefore be said that the impugned provision violates Article 14 of the Constitution on that

account. There is also justification for treating an auction-purchaser at a court sale differently from a bona fide alienee of the auction purchaser who

derived his rights before the date of publication of the Kerala Agriculturists" Debt Relief Bill, 1968, in the State Gazette. Such an alienee of the

auction-purchaser could not possibly have been aware of the hazards of purchasing the properly of an indebted agriculturist at the time of the

purchase, and it is futile to contend that if the Legislature has protected his interest by an express provision in subjection (6) of Section 20, it has

thereby made-a hostile discrimination against the auction-purchasers as a class.

69. There is thus no force in the arguments which have been advanced" on behalf of the appellants and the appeals are dismissed with costs.